

- (a) Mining Institute, Bhaga (Bihar).
- (b) Mining Institute, Kodarma (Bihar).
- (c) Mining Institute, Raniganj (West Bengal).
- (d) Orissa School of Mining Engineering, Keonjhar (Orissa)
- (e) Government Polytechnic, Shahdol (Madhya Pradesh).
- (f) Government Mining Institute, Kothagudem, (Andhra Pradesh)
- (g) School of Mines, Coramandal, KGF (Karnataka).

Efforts should be made to make the AMIE Scheme self-supporting as far as possible at each centre. Wherever it is not feasible, the Central Government may grant annual subsidy to the extent of Rs. 6,500 for each centre limiting to the total grant-in-aid of Rs. 30,000 spread over a period of five years.

(iv) The Committee strongly feels that the deficiencies in each institution be made up as early as possible. This is necessary to ensure to quality of products coming out of the institutions who are ultimately to occupy responsible supervisory positions in the mining industry.

(v) The Diploma Course is being offered on the sandwich basis. The success of the programme lies in correlating theoretical instructions in the institutions with the practical training in the industry. The institutional training lacks in several ways. It is recommended that the entire programme of training be drawn up by a Committee consisting of representatives of the institutions and the industry. A post of Training-cum-Placement Officer be created at each institution. The Training Officer in the mine/Mine Manager should be responsible for the direction and supervision of the training programme. The training scheme should have a greater practical bias and be based upon the general principle that every future official should himself have performed every kind of underground job.

It is essential that the mine management should take the responsibility for providing suitable accommodation for the trainees placed at their mine for training.

A bus be provided at each institution for taking boys for excursions and training in the mines.

(vi) The institutions are generally following the scheme and syllabus for the diploma course

formulated by the All India Council for Technical Education in 1956. The revised scheme and syllabus for the diploma course as prepared by the Joint Board in 1970 be circulated to all institutions for their guidance and adoption with such changes as may be necessary to suit the local conditions.

(vii) With a view to familiarise the students with the advances made in mining equipment and techniques, the list of models and equipment including mines safety equipment and apparatus be revised from time to time, say after every 5 years.

(viii) There was no standard list of Experiments/Sessional work being followed by the Institutions. The Committee has prepared a list of experiments/sessional work to be circulated to the institutions for their guidance.

(ix) With a view to update their knowledge and keep themselves abreast with the advance in modern technology, the teachers including the Principals in diploma institutions should avail of the opportunity of training and experience under the "Quality Improvement Programme" launched by the Ministry of Education. They should also take advantage of summer schools and similar programmes offered by Indian Society for Technical Education and the Technical Teachers Training Institutes.

PAPERS LAID ON THE TABLE

Fertilizer (Movement Control) (Third Amendment) Order, 1974

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Agriculture (Department of Agriculture) Notification G.S.R. No. 360 E, dated the 5th August, 1974, publishing the Fertilizer (Movement Control) (Third Amendment) Order, 1974. [Placed in Library. See No. LT—8258/74].

Letters exchanged between the Minister of External Affairs, Government of India and the Minister of State for Defence and Foreign Affairs, Government of Pakistan.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Sir, I beg to lay on the Table a copy each of the following documents :

(i) Letter dated June 15, 1974 from Sardar Swaran Singh, Minister of External Affairs, to Mr. Aziz Ahmed, Minister of State for Defence and Foreign Affairs, Government of Pakistan.

(ii) Letter dated July, 9, 1974, from Mr. Aziz Ahmed, to Sardar Swaran Singh.

(iii) Letter dated August 2, 1974 from Sardar Swaran Singh to Mr. Aziz Ahmed.

(iv) Letter dated August, 10, 1974 from Mr. Aziz Ahmed to Sardar Swaran Singh.

(v) Letter dated August 20, 1974 from Sardar Swaran Singh to Mr. Aziz Ahmed.

[Placed in Library. See No LT—8258/74 for (i) to (v)]

I. Tenth Annual Report and Accounts (1972-73) of the Gujarat Mineral Development Corporation Limited, Ahmedabad and related papers

II. Aluminium (Control) Amendment Order, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : Sir, I beg to lay on the Table :—

I. A copy each of the following papers, under sub-section (3) of section 619A of the Companies Act, 1956, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat :

(i) Tenth Annual Report and Accounts of the Gujarat Mineral Development Corporation Limited, Ahmedabad, for the year 1972-73, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review (in English and Hindi) by Government on the working of the Corporation.

[Placed in Library See No. LT—8251/74 for (i) and (ii),

II. A copy (in English and Hindi) of the Ministry of Steel and Mines (Department of Mines) Notification S.O. No. 440(E), dated the 17th July, 1974, publishing the Aluminium (Control) Amendment Order, 1974, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. LT—8250/74]

I. Annual Report 1972-73 of the Central Coal Mines Rescue Stations Committee, Dhanbad

II. The Contract Labour (Regulation and Abolition) Central (Second Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Annual Report of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1972-73. [Placed in Library. See No. LT—8253/74].

II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 870, dated the 26th July, 1974, publishing the Contract Labour (Regulation and Abolition) Central (Second Amendment) Rules, 1974, under sub-section (3), of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970. [Placed in Library. See No. LT—8252/74].

PRESENTATION OF PETITION

SHRI KALI MUKHERJEE (West Bengal): Mr. Deputy Chairman, Sir, I beg to present a petition signed by Shri R.C. Pandey, General Secretary, All India Federation of Income-tax Gazetted Services Associations, New Delhi, praying for the repeal of the Income-tax Officers (Class I) Service (Regulation of Seniority) Rules, 1973 and for the framing of fresh seniority rules in lieu thereof. I may be permitted to present this petition as it raises very important issues relating to a sensitive service, namely, Income-tax Service.

12.41 P.M.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) FOR THE YEAR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands (August, 1974) for Grants for Expenditure of the Central Government (Excluding Railways) for the year 1974-75.